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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00262 of 2015  
Cuttack, this the 15<sup>th</sup> day of May, 2015

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

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1. Anil Kumar Mohanty, aged about 56 years, S/o Late Agadhu Charan Mohanty, SPM, AG , Sub-post office , Residing at Plot No. 60 Road No 2, Mahavir Nagar, Samantarapur, Bhubaneswar
2. Pramod Kumar Pattanaik, aged about 57 years, S/o Late Bansidhar Pattanaik, SPM, Bapuji Nagar, S.O, residing at Plot No 283/240, Road No 10, Mahavir Nagar, Samantarapur, Bhubaneswar
3. Dipti Ranjan Mohanty , aged about 50 years, S/o Nimain Charan Mohanty , P.A Bhubaneswar GPO, residing at Dhamilo PO Baliana, Dist :Khurda
4. Sukhala Tudu, aged about 51 years, S/o Ghanashyam Tudu, P.A Ashok Nagar, MDG, Permanent resident of At/Po: Suleipat, Via: Rairangpur, Dist : Mayurbhanj
5. Shantilata Ratha, aged about 53 years, W/o Pradipta Kumar Mohapatra P.A Bhubaneswar GPO, GPO, residing at Dhamilo PO Baliana, Dist :Khurda
6. Soudamini Praharaj , aged about 57 years, W/o Chaturbhuj Praharaj , P.A Bhubaneswar GPO, 55, Bapuji Nagar, Bhubaneswar -751009
7. Basanti Chakra , aged about 57 years, W/o Prasanna Kumar Nayak, At- Ujanga, PO- Dasipur, Via:Aul, Dist :Kendrapara

...Applicants

(Advocates: Mr. D.K.Mohanty )

**VERSUS**

Union of India Represented through its

1. Union of India represented through its Director General of Posts, Ministry of Communications, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110 001.
2. The Chief Postmaster General, Odisha Circle, Bhubaneswar, Dist.-Khurda, PIN-751 001.
3. The Sr. Superintendent of Post Offices, Bhubaneswar Division, Bhubaneswar -1

... Respondents

(Advocate: Mr. B.P.Nayak )

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## ORDER (ORAL)

### A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Ld. Counsel for the Applicants, and Mr. B.P.Nayak, Ld. Additional Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. M.A.No. 388/15 filed by the applicants to prosecute this case jointly is allowed subject to payment of Rs. 50/- per applicant except applicant No.1. M.A. is, accordingly, disposed of. Mr. Mohanty may make the payment by 20.05.2015.

3. This O.A. has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i) To direct the Respondents to promote the applicant to HSG-II after 8 years of LSG and HSG-I after 3 years of HSG-II cadre retrospectively with all consequential benefits.

(ii) To pass any other order.....”

4. The case of the applicants in nutshell is that they joined the Postal Department on different dates between 1979- 1989 in the post of Postal Assistant and, subsequently, promoted to LSG cadre after completion of 16 years of their regular services. Consequent upon the notional promotion of similarly situated persons, who had filed O.As. before the Tribunal which was upheld by the Hon’ble High Court as well as Hon’ble Apex Court, in the cadre of LSG/HSG-II and HSG-I, the applicants made representations individually vide Annexure-A/4 series before Respondent No.2 to extend the similar benefits. Having received no response, they have filed the present O.A. with the aforesaid prayers.

5. Taking into account the submission made by Mr. Mohanty, Ld. Counsel for the applicants, without expressing any opinion on the merit of the case, I dispose



of this O.A. at this admission stage by directing Respondent No. 2 to consider and dispose of the representations as at Annexure-A/4 series, if the same have been filed and are still pending consideration, in a well reasoned order and communicate the same to the applicants within a period of 60 days from the date of receipt of a copy of this order. If after such consideration the applicants are found to be entitled to the relief claimed by them then expeditious steps be taken within a further period of 90 days from the date of such consideration to extend the said benefits to the applicants. However, the points raised by the applicants in their representations are kept open for the authorities to consider the same as per the rules, regulations and law governing the field. If in the meantime the representations have already been considered and disposed of then the result thereof be communicated to the applicants within a period of two weeks.

6. With the aforesaid observation and direction, this O.A. stands disposed of at this admission stage. No costs.

7. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicants, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 20.05.2015.

  
(A.K.PATNAIK)  
MEMBER(Judl.)